

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month July, 2022 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.7.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	156/MP/2022	NRLDC	Petition under Sections 28. (1), 28. (3), 29 of the Electricity Act 2003 read with Regulation 1.5(i), 2.3, 5.2 (m), and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with Over drawal from the grid by regional entities leading to insecure operation of the grid and other associated matters (<i>On admission</i>).
	2.	157/MP/2022	NAME	Petition under Regulation 40 of Central Electricity Regulatory Commission Power Market) Regulation, 2021 and Clause 8 of Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform, as amended for grant of registration to establish and operate the OTC Platform (<i>On admission</i>).
	3.	160/MP/2022	KTL	Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication business by the Petitioners in compliance with the Commission's letter dated 4.5.2022 (<i>On admission</i>).
	4.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003 (<i>On admission</i>).
	5.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking pass through of actual energy charges for the power supplied to the Respondent Nos. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003 (<i>On admission</i>).
	6.	155/MP/2022 alongwith I.A.No.38/2022	NR	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.04.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017 (Interlocutory application for interim reliefs) (<i>On admission</i>).
	7.	176/MP/2022	ITC	Petition for registration in the NOAR for inter-state short term open access for the energy generated by ITC Limited at the wind power project in Anantapur District, Andhra Pradesh, for captive consumption at its

				factories at Bollaram and Bhadrachalam, Telangana.
8.	187/MP/2022	Powerica		Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Limited and Powerica Limited seeking directions to JKTL/CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project (on admission) .
9.	143/MP/2022	IEX		Petition for approval of the Transaction Fee of the Indian Energy Exchange in compliance with the provisions of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 (On admission).
10.	178/MP/2022	PXIL		Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 23 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of transaction fee to be charged from transacting parties for trading on Power Exchange India Limited.(on admission)
11.	88/MP/2022	PSL		Petition under Regulation 23 of Central Electricity Regulatory Commission (Power Market) Regulation 2021, for approval of the Transaction Fees.
12.	150/AT/2022	KNTL		Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khetri-Narela Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
13.	149/TL/2022	KNTL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khetri-Narela Transmission Limited
14.	33/TL/2022	NBTL		Application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Nangalbibra - Bongaigaon Transmission Limited.
15.	137/TL/2022	BBTL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bikaner Transmission System Ltd. (Formerly known as Bikaner-II Bhiwadi Transmission System) for Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS through Regulated Tariff Mechanism (RTM) mode.
16.	125/TD/2022	SPT		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
17.	105/TL/2022	GTL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Gadag Transmission Limited
18.	147/TD/2022	PETPL		Application form for grant of Licence for Inter-State Trading in Electricity to Powerfull Energy Trading

				Private Limited
	19.	52/MP/2019 alongwith I.A.No.78/2021	SPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for approval of 'Change in Law' and consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreement dated 2.8.2016 between Solitaire Powertech Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for urgent listing and directions).
	20.	32/MP/2022 alongwith I.A.No.33/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for recovery of amounts payable by the Respondent to the Petitioner against the Monthly Bills and the Late Payment Surcharge thereon under the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent (Interlocutory application for interim directions).
	21.	181/MP/2022	DBPL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 26.05.2022 passed in Petition No. 32/MP/2022.(On admission)
	22.	205/MP/2021	NTPC	Petition for recovery of Additional Expenditure incurred due to Ash Transportation Charges consequent to MOEF&CC Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis.
7.7.2022 Thursday At 10.30 A.M. Transmission tariff Petitions	1.	205/MP/2021	NTPC	Petition for recovery of Additional Expenditure incurred due to Ash Transportation Charges consequent to MOEF&CC Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis.
	2.	116/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400kV Lucknow-Kanpur(New) D/C transmission line alongwith associated bays at both end Asset-II: Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-III, Asset-III: Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-IV),Asset-IV: Augmentation of Transformation capacity by 500MVA ICT(3rd) at 400/220kV GIS Gurgaon, Asset-V: Extension of GIS Parbati Pooling station with 7x105MVA ICT along with associated bays and 2 Nos. 220kV bays) under NRSS-XXXII in Northern Region (received by way of Remand) .
	3.	365/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- Extension of 220kV Navsari (GIS) Substation: 2 Nos line bays and Asset 2- Extension of 400kV Vadodara (GIS) Sub-station: 3 Nos of bays (2 Nos line bays & 1 No. bus reactor bay) including 1x 125 MVAR, 400kV Bus reactor under Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region.
	4.	169/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Asset 04 Nos Line Bays (GIS) at (Hyderabad) Maheshwaram 765/400kV S/S, 02 Nos Line Bays at Warangal 400/220 kV S/S and Balance items (PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap) at Kurnool 765/400kV S/S under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora-Warangal and Chilakaluripeta-Hyderabad-Kurnool 765kV Link.

5.	649/TT/2020	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TCB Line at Aligarh 765kV Switching Substation; Asset II- 1x1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII).
6.	654/TT/2020	PGCIL	Petition for determination of transmission tariff from for Asset-I: Conversion of 02 Nos 400kV,50MVAR line reactors into switchable line reactors at Abdullapur Sub-station, Asset-II: Conversion of 63 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit - 1 & 2 to Switchable Line Reactor at Balia (PG) and Conversion of 50 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Sohawal (PG) and Asset-III: Conversion of 50 MVAR Fixed Line Reactor of 400kV Kankroli-Zerda Line to Switchable Line Reactor at kankroli Sub-station under Conversion of Fixed Line Reactors into Switchable Line Reactors in Northern Region.
7.	711/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVPNL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K PDD, Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K PDD under Expansion and Replacement of existing SCADA/EMS System at SLDCs of Northern Region.
8.	19/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under Transmission system associated with Kalpakkam PFBR (500 MW) project in Southern Region.
9.	112/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 400 kV D/C Hiriyyur Mysore transmission line along with associated bays and 2x80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-2: 1x500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S, Asset-3: 1x125 MVA 400kV Bus Reactor along with associated bays at Tumkur (Pavagada) pooling S/S and Asset-4: 1X500 MVA 400/220 kV ICT along with associated bays and equipments at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A).
10.	7/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System of Vindhyaachal -IV & RIHAND - III {1000MW} Generation Project a. covered in CERC order dated 5.9.2018 in Petition No. 9/TT/2018 b. covered in CERC order dated 31.5.2016 in Petition No. 71/TT/2015 c. covered in CERC order dated 23.5.2016 in Petition No. 201/TT/2014 d. covered in CERC order dated 13.11.2017 in Petition No. 204/TT/2016.
11.	8/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 240 MVA Switchable line reactor along with 850 ohm NGR and 765kV switchable line reactor bay (GIS) at 765/400kV Pune (GIS) substation under Western Region System Strengthening Scheme XVII.
12.	22/TT/2021	PGCIL	Petition for determination of transmission tariff from

			DOC to 31.3.2024 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission System associated with Kishanganga HEP.
13.	17/TT/2022	PGCIL	Petition for determination of transmission tariff from DOC to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Extension of 400/220kV Koteshwar pooling station and Asset-II: 1 Nos. 220kV line bay at 400/220kV Roorkee S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
14.	75/TT/2021	PGCIL	Petition for determination of transmission tariff from DOC to 31-03-2024 for Transmission Asset NNTPS switchyard Ariyalur (Villupuram) 400kV D/C Twin line and 2 nos of 400kV Line bays at Ariyalur SS (TANTRANSCO) for terminating NNTPS Switchyard Ariyalur (Villupuram) 400kV D/C line under Transmission system for evacuation of power from 2x500MW Neyveli Lignite Corporation Ltd TS-1(Replacement) (NNTPS) in southern regional grid"
15.	12/TT/2022	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Asset: (i) LILO of Korba-Raipur at Sipat, (ii) 765 kV Sipat-Seoni Ckt-I & 765/400 KV ICT-I at Seoni and LILO of 400 kV Bhilai-Satpura line along with bay equipment at Seoni (iii) 400/220 kV ICT-I along with two 220 kV line bays at Seoni (iv) Ckt-II of 400 kV Nagda-Dehgam Line, (v) Ckt-I of Nagda-Dehgam Line, (vi) 400 kV D/C Seoni-Khandwa T/L alongwith associated bays, 80 MVAR Bus Reactor, 765/400 kV ICT-II at Seoni S/S, LILO of Sardar-Sarovar-Nagda Line & 315MVA, 400/220kV ICT-I at Rajgarh, (vii) 765 kV Sipat-Seoni Ckt-II and (viii) 315 MVA, 400/220 kV ICT-II at Seoni S/S, ICT-I at Rajgarh and (ix) 315 MVA, 400/220kV ICT-II at Rajgarh under Sipat-I Transmission System in Western Region
16.	15/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2x1500 MVA 765/400 kV ICTs along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area - part-C in Southern Region and Eastern region.
17.	16/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV Dharmapuri (Salem New) Somanahalli 400kV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanahalli Sub-stations under Transmission System associated with System Strengthening in Southern Region XIV.
18.	14/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets (04 nos) under Region Strengthening Scheme-V (ERSS-V) .
19.	36/TT/2021	PGCIL	Petition for determination of truing up of Annual Fees and Charges for 2014-19 tariff block and determination of Annual Fees and Charges for 2019-24 tariff block for Communication Scheme under National Load Dispatch Centre (POWERGRID portion).
20.	18/TT/2022	PGCIL	Petition for transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: Central Sector Portion for 660.145 KM of Fibre Optic Communication System;

				Asset-2: UPPTCL Portion for 252.913 KM of Fibre Optic Communication System , Asset-3: Establishment of Fiber Optic Communication System in Region Kishenpur-New Wanpoh Link (137.52 kms) (Central Sector Portion); Asset-4: Establishment of Fiber Optic Communication System in Region Bairasul-Pong Link (96.77 kms) (Central Sector Portion) under Establishment of Fibre Optic Communication System in Region under fibre optic expansion project (Additional Requirement).
	21.	20/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-I of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line ; Asset 2: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-II of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line and Asset-3: 02 Nos. 220kV Line bays at 765/400/220kV Fatehpur S/s under Line bays associated with various Regional Strengthening Schemes in Northern Region.
12.7.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	265/MP/2021	ATL	Petition invoking Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015 (<i>On admission</i>).
	2.	281/MP/2021	MBP (MP)L	Petition under Sections 61 read with 79 of the Electricity Act 2003 and Regulation 6.3.B of CERC (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and this Commissions Order No. L-1/219/2017-CERC dated 05.05.2017 seeking directions to Uttar Pradesh Power Corporation Limited for making payment for Technical Minimum Compensation on account of Part Load Operation of MB Powers 1200 MW (2x600 MW) Anuppur Thermal Power Project (<i>On admission</i>).
	3.	124/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.1.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalization of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.2.2022, till the final disposal of the present proceedings (<i>On admission</i>).
	4.	272/MP/2021 alongwith I.A.No.88/2021	MBP(MP)L	Petition under Section 79 of the Electricity Act 2003 read with Clause 9 and 10 of Billing, Collection & Disbursement Procedure dated 1.1.2021 seeking directions to quash and set aside the Bilateral Bills issued by Central Transmission Utility of India Limited on behalf of Power Grid Corporation of India Limited towards Bilateral Transmission Charges for the Connectivity Transmission Line (i.e., 400 kV Anuppur-Jabalpur Transmission Line) for the Billing Months January 2021 to December 2021(Interlocutory application for interim reliefs).
	5.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents

			herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioners 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra.
6.	334/MP/2019	ERLDC	Petition for non-compliance of Section 29 of the Electricity Act, 2003 , Regulations 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8 (6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act,2003
7.	380/MP/2019	OPGCL	Petition under Sections 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 x 660 MW Units (viz. Units 3 and 4) in closed condition for the common bus mode operation
8.	126/MP/2017	HPPC	Petition for declaration and Direction as to the status of the 400 kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL).
9.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Service Agreement for various events accruing after the Bid Due Date.
10.	389/MP/2018	GKEL	Petition for the recovery of charges from PGCIL under Clause 6.0 (d) of the Bulk Power Transmission Agreement dated 24.2.2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
11.	12/MP/2019	MPPMCL	Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited and allowing the claim for damages
12.	110/MP/2019	PTCIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the PPA of 200 MW of power by HARYANA Power Purchase Centre from Teesta-II Hydroelectric project of Teesta Urja Ltd. through PTC India Ltd.
13.	145/TL/2022	WKTL	Application under Section-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of 80 MVAR reactor at 765 kV Warangal New on the RTM route to Warora Kurnool Transmission Limited.
14.	146/TL/2022	RNTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters)

			Regulations, 2009 for grant of separate Transmission License for Implementation of scope of work as detailed in the Petition through the RTM mode by POWERGRID Ramgarh Transmission Limited.
15.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents
16.	53/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
17.	61/MP/2021 alongwith I.A.Nos.28/2021 & 42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2(Interlocutory application for interim reliefs and amendments of the Petition).
18.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
19.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 05.02.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>Received by way of Remand from the APTEL</i>).
20.	185/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>Received by way of Remand from the APTEL</i>).
21.	188/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.01.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form

				of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements (<i>Received by way of Remand from the APTEL</i>).
	22.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>Received by way of Remand from the APTEL</i>).
	23.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>Received by way of Remand from the APTEL</i>).
14.7.2022 Thursday At 10.30 A.M. Generation tariff & Misc Petitions	1.	284/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Dhauliganga Power Station and for determination of tariff for the period 2019-24 in respect of Dhauliganga Power Station
	2.	394/GT/2020	NTPC	Petition for revision of tariff of Mouda STPS Stage-II for the period from COD of the 1st Unit (1.2.2017) to 31.3.2019 after the truing up exercise.
	3.	423/GT/2020	NTPC	Petition for approval of tariff of Mauda Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
	4.	396/GT/2020	NTPC Sail	Petition for approval of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	239/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-V for the period from COD(30.10.2015) to 31.3.2019 after the truing up exercise.
	6.	415/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-V(1x500MW) for the period from 1.4.2019 to 31.3.2024.
	7.	384/GT/2020	NLCIL	Petition fixation of tariff for NLCIL's Thermal Power Station I Expansion 420 MW (TPS- I Expn) for the period from 1.4.2019 to 31.3.2024.
	8.	27/RP/2021	SJVNL	Petition for review of the order dated 16.9.2021 in Petition No. 30/GT/2020.
	9.	302/GT/2020	NTPC	Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-1 (2x210 MW)) (Part-heard).
	10.	431/GT/2020	NTPC	Petition for determination of tariff for the 2019-24 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-1 (2x210 MW)) (Part-heard).
	11.	287/GT/2020	NTPC	Petition for truing up of annual fixed charges for the 2014- 19 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-3 (1x210 MW)(Part-Heard).
	12.	427/GT/2020	NTPC	Petition for determination of tariff for the 2019-24 tariff period in respect of the Feroze Gandhi Unchahar

				Thermal Power Station Stage-3 (1x210 MW)(Part-heard).
13.	570/GT/2020	DVC		Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff period in respect of Chandrapura Thermal Power Station, Units 7 and 8 (500 MW)(Part-heard).
14.	110/GT/2020	NLCIL		Petition seeking fixation of trued up Tariff under Regulations 2014 for the period 2014-19
15.	96/GT/2020	NHPC		Petition for truing up of tariff for the period 2014-19 in respect of Parbati-III Power Station and for determination of tariff for the period 2019-24 in respect of Parbati-III Power Station.
16.	144/GT/2020	NHPC		Petition for truing up of tariff for the period 2014-19 and determination of tariff for the period 2019-24 in respect of Tanakpur Power Station.
17.	181/GT/2019	NTPC		Petition for approval of tariff of Gadarwara Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of Commercial Operation ofthe Unit-I (i.e. 30.4.2019) to 31.3.2024.
18.	70/MP/2019	SEP&EL		Petition for seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax
19.	373/MP/2019	SBE 4PL		Petition seeking Change in Law relief on account of imposition of safeguard duty on import of solar cells and modules
20.	374/MP/2020	ACME		Petition under 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 17.04.2017 executed by ACME Jaipur Solar Power Private Limited Petitioner with M. P. Power Management Company Limited and Delhi Metro Rail Corporation Ltd AND in terms of the directions issued by the Central Government vide its Notification bearing No. 23/43/2018-R&R dated 27.08.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law' alongwith this Hon'ble Commission order dated 9.10.2018.
21.	293/MP/2018	APIPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
22.	294/MP/2018	APIPL		Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
23.	150/MP/2019	APUPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 3.5.2016 and 8.5.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

	24.	471/MP/2019 alongwith I.A.No.60/2020	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 28.6.2016 and 4.1.2017, executed between Tata Power Renewable Energy Limited and NTPC Ltd., for seeking compensation on account of Change in Law events viz. introduction/ enactment of Central and State Specific Laws for implementing Goods & Services Tax (Interlocutory application for clarifications)
15.7.2022 Friday At 10.30 A.M. Misc. Petitions	1.	5/MP/2022	HPPTCL	Petition for inclusion of 33/220kV Karian Sub-station alongwith 220kV Transmission line from Karian to Rajera under POC mechanism (On admission).
	2.	25/MP/2022	AP Trnsco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking issuance of appropriate directions to the Respondent to include the Yearly Transmission Charges as determined by Ld. APERC vide order dated 7.7.2021 in the PoC Transmission Charges for the Billing Period of FY 2015-16, 2016-17and 2020-2021, as per the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (On admission).
	3.	154/MP/2021	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 1.4.2020 to 30.4.2020 in respect of Ramagundam Super Thermal Power Station Stage-III (1x500 MW).
	4.	166/MP/2021	NTPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (IEGC) for payment of Compensation of De-gradation to the Petitioner.
	5.	333/MP/2019	PGNMTL	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time overrun and cost overrun and the approval of increase in tariff adopted for Nagapattinam Salem Madhugiri Transmission System on account of force majeure and Change in Law events.
	6.	133/MP/2021	RPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 2.1.2018 (PPA; declaration that the Petitioners Termination Notice dated 20.6.2021 claiming discharge by way of termination of the PPA with respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA is valid and binding.
	7.	32/MP/2022 alongwith I.A.Nos.33&42/ 2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for recovery of amounts payable by the Respondent to the Petitioner against the Monthly Bills and the Late Payment Surcharge thereon under the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent (Interlocutory applications for interim directions and seeking recall/modification of RoP dated 26.5.2022).
	8.	181/MP/2022	DBPL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of

			Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 26.5.2022 passed in Petition No. 32/MP/2022(On admission) .
9.	153/MP/2022	KTL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No. 1's Transmission Project.
10.	154/MP/2022	NBTL	Petition for approval for creation of security interest under Regulation 79 (1)(c) and (k) of the Electricity Act, 2003 read with Regulation 111 of the Conduct of Business Regulations 2004 and Article 15.2.4 of the Transmission Service Agreement dated 6.07.2021 over Petitioner No. 1's Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No. 1's Transmission Project.
11.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
12.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013
13.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.07.2008 between the Petitioner and Respondent no. 1.
14.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent no. 1.
15.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.
16.	637/MP/2020	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the Haryana PPA dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) and under Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the TPTCL PPA dated 20.1.2009 (as amended vide Amendment Agreement dated 21.10.2010) respectively, seeking recovery of the deemed Capacity Charges by Jhajjar Power Limited from the Procurers for the Contract Year 2018-19(Part-heard).
17.	470/MP/2019 alongwith I.A.No.69/2020 & 46/2022	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999(Interlocutory application for interim reliefs and amendments of the pleading).
18.	30/TL/2022	KTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant

				of inter-State transmission licence to Kallam Transmission Limited.
	19.	69/TL/2022	PSITSL	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of scope of work as detailed in the Petition through Regulated Tariff Mechanism (RTM) mode to Power Grid Southern Interconnector Transmission System Limited.
	20.	94/MP/2022	SKSPG(C)L	Petitioner under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, for seeking issuance of urgent directions upon the Respondents for making immediate payment of an amount of Rs. 39,50,89,662/- which has been illegally deducted by them from the monthly energy bills issued by the Petitioner for the period commencing from May' 21 to October' 21, and Rs. 26,50,88,621/- for the period November' 21 to December' 21 by unilaterally revising PAPP/ PPSA tariff on amount of a skewed and deliberate misinterpretation of the "Misdeclaration" provisions provided under the Article 11 of the Pilot Agreement for Procurement of Power ("PAPP")/ Pilot Power Supply Agreement ("PPSA") alongwith interest/ carrying cost, and consequent judicial command for adhering to the provisions of the PAPP/ PPSA.
	21	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs)
	22.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited(<i>On admission</i>)
26.7.2022 Tuesday 10.30 A.M. Transmission Tariff	1.	93/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block Transmission system associated with System strengthening -XII in Southern Region.
	2.	23/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission Asset 2 Nos of 240 MVAR, 765kV Switchable Line Reactors (6x80MVAR, 765kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos 765kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap" at 765/400kV Kurnool S/s under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta- Hyderabad - Kurnool 765kV Link".
	3.	180/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: LILO of 400kV S/C Lonikhand (MSETCL) - Kalwa(MSETCL) Line at Navi-Mumbai alongwith 400/220 KV Navi Mumbai (GIS Substation) at Navi Mumbai under Western Region System Strengthening Scheme V
	4.	204/TT/2021	PGCIL	Petition for transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: Central Sector Portion for 89.148 KM & Telecom Sharing of 903.892 KM of Establishment of Fiber Optic Communication System; Asset-2: DTL Portion for 264.294 KM of Establishment of Fiber Optic

			Communication System ; Asset-3: UPPTCL Portion of 96.335 KM of Establishment of Fiber Optic Communication System , Asset-4: PSTCL portion of 215.548 KM of Establishment of Fiber Optic Communication System; Asset-5: HPSEB portion of 360.571 KM of Establishment of Fiber Optic Communication System under Establishment of Fiber Optic Communication System in Northern Region.
5.	209/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1) 2 nos 400 kV line bays and 2 nos. 50 MVAR Switchable line reactors each at Cuddapah GIS and Madhugiri ends for terminating Cuddapah Madhugiri 400 kV (quad) D/c line and Asset 2) 2 nos 765 kV line bays and 1 no. 240 MVAR Switchable line reactor on each circuit of Vemagiri II-Chilakaluripeta 765 KV D/c line at Vemagiri II Pooling Station (2 nos. 240 MVAR Switchable line reactors) under "Substation Works Associated with Strengthening of Transmission System beyond Vemagiri" in Southern Region.
6.	253/TT/2021	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-3-2024 for 02 Nos. 63 MVAr Bus Reactor along with associated bays and equipment's at Yelahanka GIS under System Strengthening -XXIII in Southern Region.
7.	254/TT/2021	PGCIL	Petition for determination and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block In respect of Asset I: 02 Nos. of 220 kV equipped line bays at 400 kV Subhasgram S/S under Transmission System for Region Strengthening Scheme- VIII in Region.
8.	255/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets (04 Nos) under Eastern Region Strengthening Scheme V (ERSS-V) in Eastern Region.
9.	270/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400kV S/C Tehri (Generation) Tehri (Koteshwar) (Quad) line along with associated bays at both ends under Transmission system associated with Tehri Pump Storage Plant (PSP).
10.	42/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C in Western Region.
11.	43/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Hot Line Speech Communication (Computer Dialing) System for Grid Operation consisting of PABX & Associated items as installed and commissioned in NERLDC & 07 nos. SLDCs (Assam, Meghalaya, Tripura, Nagaland, Mizoram, Arunachal Pradesh, Manipur) of North Eastern Region under project- Establishment of Fiber Optic Communication under Wide band Communication Expansion plan in North Eastern Region.
12.	45/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-VI.
13.	83/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: Tumkur (Pavagada) Pooling station Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at

				Tumkur (Pavagada) Pooling station & Devanahally (KPTCL) under Additional ATS for Tumor (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part B) in Southern Region.
	14.	161/TT/2021	RRVNL	Determination of Tariff for the year 2019-20 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges
	15.	197/TT/2021	JPL	Petition for approval of Annual Fixed Cost and determination of tariff for the Licensed Transmission Business for the FY 2019-20, FY 2020-21, FY 2021-22, FY 2022-23 and FY 2023-24 and truing up for the FY 2014-15, FY 2015-16, FY 2016-17, FY 2017-18 and FY 2018-19.
	16.	382/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in Eastern Region.
	17.	91/MP/2021	PGCIL	Petition under Section 79(1)(c) AND Section 38(2)(b) & (c) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking allowance of interest during construction (IDC) and incidental expenses during construction (IEDC) for the period from 21.5.2015 to 21.9.2015 for 220 kV D/c New Melli-Rangpo line and Associated bays at New Melli and Rangpo alongwith 1 No.220 kV bus coupler bay each at Rangpo and New Melli implemented as part of the transmission system for transfer of power from generating station in Sikkim,
	18.	694/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 2 Nos 765kV line bays at 765/400kV Indore Substation of POWERGRID (for Khandwa PS(TBCB)-Indore 765 kV D/c line) & 240MVAR, 765 KV Switchable Line Reactors along with 700 Ohms NGR at 765/400KV Indore Substation end of each ckt of Khandwa Pool- Indore 765kV D/c line (line being implemented under TBCB) under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
	19.	237/MP/2021 alongwith I.A.No.31/2022	KTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.03.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure(Interlocutory application for interim reliefs)
28.7.2022 Thursday At 10.30 A.M. Generation tariff Petitions	1.	453/GT/2020	NHPC	Petition for truing up of tariff for the period 18.5.2018 to 31.3.2019 in respect of Kishanganga Power Station and for determination of tariff for the period 2019-24 in respect of Kishanganga Power Station.
	2.	642/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Chamera-III Power Station and for determination of tariff for the period 2019-24 in respect of Chamera-III Power Station.
	3.	237/GT/2020	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	416/GT/2020	NTPC	Petition for approval of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the

				period from 1.4.2019 to 31.3.2024
	5.	292/GT/2020	NTPC	Petition for Revision of Tariff of Simhadri Super Thermal power Station Stage-I (1000 MW) . for the period from 1.4.2014 to 31.3.2019.
	6.	417/GT/2020	NTPC	Petition for approval of tariff of Simhadri Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.03.2024
	7.	295/GT/2020	NTPC	Petition for revision of Tariff of Auraiya Gas Power Station for the period from 1.4.2014 to 31.3.2019
	8.	428/GT/2020	NTPC	Petition for approval of Tariff of Auraiya Gas Power Station (663.36 MW) for the period from 01.04.2019 to 31.03.2024
	9.	429/GT/2020	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024.
	10.	698/GT/2020	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	11.	421/GT/2020	KBUNL	Petition for revision of tariff of MTPS Stage-II (2x195 MW) for the period from COD of Unit-I (i.e.18.3.2017) to 31.3.2019 after the truing up exercise.
	12.	446/GT/2020	KBUNL	Petition for approval of tariff of MTPS Stage-II (2x195 MW) for the period from 1.4.2019 to 31.3.2024
	13.	128/MP/2022 alongwith I.A.No.50/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003. The present Petition in addition seeks a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003(Interlocutory application for compliance of order dated 17.6.2022).
29.7.2022 Friday At 10.30 A.M. Misc. Petitions	1.	76/MP/2022 alongwith I.A.No.8/2022	VSEPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 inter alia seeking directions against the Central Transmission Utility of India Limited to extend the commencement of the Petitioner's Long-Term Access under the Long-Term Access Agreement dated 20.9.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.9.2018(Interlocutory application for interim reliefs)(<i>On admission</i>).
	2.	77/MP/2022	BDTCL	Petitioner under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, invoking the regulatory as well as adjudicatory jurisdiction of the commission seeking appropriate orders from this Commission directing the Respondent - Khargone Transmission Limited to pay operations and maintenance charges for the elements – bays that have been charged and in use in terms of the Transmission Service Agreement dated 14.3.2016 along with late payment surcharge to Bhopal Dhule Transmission Company Limited(<i>On admission</i>).
	3.	136/MP/2022	GETL	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduction of Business) Regulations, 1999 against the Respondent/ Tamil Nadu Generation and Distribution Corporation Limited for wilful disobedience of this Commission's final Order dated 4.2.2022 in Petition No. 114/MP/2019(<i>On admission</i>).

4.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs(<i>On admission</i>).
5.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intent dated 18.1.2016, 28.1.2016 and 30.1.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.9.2018 in Petition No. 158/MP/2017 (<i>On admission</i>).
6.	139/MP/2022	JITPL	Petition seeking execution of the Order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017 and initiation of proceedings/action under Section 142, and Section 149 of the Electricity Act, 2003 read with Regulation 111 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against Respondent No. 1 i.e., Brihan Mumbai Electric Supply and Transport Undertaking for the non-compliance of the aforesaid order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017 (<i>On admission</i>).
7.	26/MP/2022	JFFFL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulation, 2010(<i>On admission</i>).
8.	135/MP/2022	BYPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC India Limited(<i>On admission</i>) .
9.	195/MP/2022 alongwith I.A.No. 49/2022	EPTCL	Petition under Section 79(1), (c) (d) and (f) read with Section 142 of the Electricity Act, 2003. The Petitioner is seeking the adjudication of certain disputes which have arisen qua it and the Respondents on payment of applicable transmission charges as well as seeking compliance of the Order dated 14.3.2022 in Petition No. 145/TT/2018(Interlocutory application for interim reliefs) (<i>On admission</i>).
10.	27/RP/2022 alongwith I.A.No.51/2022	EPMPL	Petition seeking review/recall of the order dated 14.3.2022 in Petition No. 145/TT/2018(Interlocutory application for condonation of delay) (<i>On admission</i>).
11.	86/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No.1 to extend the start date of MTOA, as sought for by the Petitioner No.1 vide its letter dated 10.1.2022 and further restrain Respondent No.1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 114.25 MW out of the total 240 MW, on the premise of the start date of MTOA being taken as 1.2.2022, till the final disposal of the present proceedings.
12.	54/MP/2021	BRPL	Petition under Section 79 (1) (f) of the Electricity Act,

				2003 seeking adjudication of dispute with THDC Ltd.
13.	239/MP/2019	THDC		Petition for recovery of money due and outstanding from BSES Yamuna Power Limited as per the tariff determined by the Commission and in terms of the Agreement between THDC India Limited and BSES Yamuna Power Limited.
14.	170/AT/2022	RTL		Petition under Section 63 read with Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by the long-term transmission customers of the Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 Mw) SEZ in Madhya Pradesh.
15.	171/TL/2022	RTL		Petition under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Rajgarh Transmission Limited.
16.	221/MP/2021	MPL		Petition under Section 79 of the Electricity Act, 2003 read with Part 7 of the CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC), seeking clarification on the methodology of sharing of compensation amongst the beneficiaries as per Regulation 6.3B of the IEGC and the Compensation Mechanism approved by the Commission in its Order dated 5.5.2017.
17.	319/MP/2019	DVC		Petition for disputes between DVC and BYPL in regard to appropriation of payments made by BYPL against dues of DVC.
18.	343/MP/2019	NHPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 12 & 13 of CERC (Terms & Conditions of Tariff) Regulations, 2004, Regulation 44 of CERC (Terms & Conditions of Tariff) Regulations, 2009 & Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of pay regularization of below board level executives of NHPC Limited for the period 1.1.2007 to 31.3.2019.
19.	410/MP/2019	NTPC		Petition under Regulations 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Koldam Hydro Electric Power Station
20.	152/MP/2022	KMTL		Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms And Conditions for Grant of Transmission License and Other Related Matters) Regulations, 2009 for creation of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets including over rights, title, interest, claims, demands, benefits under mortgaged properties, project assets, clearance, project documents, agreements and approvals of the Kohima-Mariani Transmission Limited in favour of the Security Trustee, i.e., Axis Trustee Services Limited (Respondent No. 8) and for approval of documents creating security and of other documents in relation to the financing of long term loan requirements of the Transmission Project built, owned, operated and maintained by Kohima-Mariani Transmission Limited.
21.	29/MP/2022	DBPL		Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018; and initiation of proceedings/ appropriate

				action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018.
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**By order of the Commission
Sd/
(T.D. Pant)
Joint Chief (Legal)
26.7.2022**